

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-509
IB-598/ND/2023

IN THE MATTER OF:

Silverline Graphics Private Limited
Vs.
India Offset Printers Private Limited

.....Applicant

.....Respondent

SECTION

U/s 9 of IBC

Order delivered on 09.05.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Angad Mehla, Mr. Rajat Sehgal, Mr. Samyak Jain,
Advs.

For the Respondent :

ORDER

Ld. Counsel on behalf of the Operational Creditor is present. Proxy counsel on behalf of the Corporate Debtor is present and submitted that the main counsel is in his legs before the Hon'ble NCLAT and therefore sought adjournment. In view of this, list the matter on **09.07.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)